

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD
BENCH AT : HYDERABAD

O.A. No.931/90

Date of Order:27.11.1990

BETWEEN

N.C. Bhashyakarachari ✓ .. Applicant
Vs.

1) Union of India Per General
Manager, South Central Railway,
Railnilayam,
Secunderabad.

2) The Chief Personnel Officer,
South Central Railway,
Railnilayam,
Secunderabad.

.. Respondents.

3. Secretary, Railway Board,
New Delhi.

APPEARANCE

For the applicant : Party-in-person

For the respondents : Sri N. R. Deva Raj, Standing
Counsel for Central Govt.

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CORAM

THE HON'BLE SHRI D. SURYA RAO, MEMBER (JUDICIAL)

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(PTO)

To

1. The General Manager, Union of India,
South Central Railway,
Railnilayam, Secunderabad.
2. The Chief Personnel Officer,
S.C.Railway,
Railnilayam, Secunderabad.
3. One copy to Mr.N.C.Bhashyakarachari, Party-in-person
Sr.Stenographer, Divl.Signal & Telecom.Engineer
(Microwave-Maint)Office, S.C.Rly, Railnilayam,
Secunderabad-A.P. 371.
4. One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd.
5. One spare copy.
6. The Secfetary, Railway Board, New Delhi (alongwith Original
application No. 931/90) copy

pvm

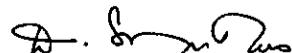
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(Judgement pronounced by Shri D. Surya Rao, Hon'ble
Member (Judicial)

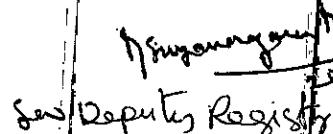
The applicant herein is a Senior Stenographer in the pay scale of Rs.425-700/- His grievance is that he alongwith 23 other employees had made a representation in Oct.89 to the Secretary, Railway Board asking for certain clarifications. He states that,subsequently as no reply was received another representation was made to the Secretary, Min. of Personnel Public Grievances & Pensions, Dept. of Admn. Reforms & Public Grievances, New Delhi, requesting that a reply may be arranged for. Since no reply was given to this representation also, the applicant has filed the present application praying for direction to respondents to give a specific reply to their representation of October,89.

2. Heard the applicant in person and Shri N.R. Deva Raj, Standing Counsel for Railways, who takes notice at the stage of admission on behalf of the respondents. Shri Deva Raj represents that the Railways have no objection to give him a reply to the letter of Oct.89 made by the applicant and other employees. He however represents that a reasonable time be given as the matter is to be disposed of by the Railway Board.

3. In the circumstances the application is disposed of with direction to the 3rd respondent to dispose of the representation made in Oct.89 enclosed as Annexure-III to this application within a period of 2 months from the date of receipt of this order unless the said representation has already been disposed of. One copy of the O.A. filed in ^{together with Annexure III} this Tribunal shall be sent to the Board. The application is disposed of with these Directions. No costs.



(D. SURYA RAO)
MEMBER(JUDICIAL)
Dt.27th Nov.1990


Deputy Registrar
See Deputy Registrar

28/11/90
MSN
CHECKED BY
TYPED BY

APPROVED BY
COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. B.N. JAYASIMHA : V.C.
AND

THE HON'BLE MR. D. SURYA RAO : M(J)

AND

THE HON'BLE MR. J. NARASIMHA MURTY : M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

DATE: 24/11/90

ORDER / JUDGEMENT:

M.A. / R.A. / C.A. / NO.

in

T.A. NO.

W.P. NO.

O.A. NO. 931/90

Admitted and Interim directions
issued.

Allowed.

Dismissed for default.

Dismissed as withdrawn.

Dismissed.

Disposed of with direction.

M.A. Ordered / Rejected

No order as to costs DESPATCH

